

12.47 hrs.

STATEMENT REGARDING INDO-
PAKISTAN CANAL WATER DIS-
PUTE

The Deputy Minister of Irrigation and Power (Shri Hathi): In my statement of 16th November, 1959 I brought to the notice of the House that considerable progress had been made, during the discussions in London in August-September 1959, in the working out of certain Heads of Agreement. I also informed the House that the discussions has been resumed in Washington in October, 1959 and that the Heads of Agreement formulated in London and certain other Heads of Agreement which had been worked out in Washington would be elaborated into the text of an international Water Treaty.

The first draft of the Indus Water Treaty has now been received. The text, however, is incomplete. Many of the annexures to the Treaty, including the annexure containing phased withdrawals of water by India during the transition period, have not yet been received. The draft treaty is under examination, but our comments cannot be finalised until we have before us not only the draft text but also its annexures. As the draft text of the treaty has been treated as a 'secret' document by the Bank, I am not free to disclose its contents at this stage. I may, however, tell the House that the talks have been proceeding satisfactorily and that there are reasonable prospects of an agreed settlement being reached in the near future.

12.48 hrs.

PLANTATIONS LABOUR (AMEND-
MENT) BILL*

The Minister of Labour and Employment and Planning (Shri Nanda): Sir, I beg to move for leave to introduce a

Bill further to amend the Plantations Labour Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Plantations Labour Act, 1951."

The motion was adopted.

Shri Nanda: Sir, I introduce the Bill.

12.49 hrs.

MOTION RE: REPORT OF PAY
COMMISSION—Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Narayanankutty Menon on the 17th December, 1959, namely:—

"That this House takes note of the Report of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, Government Resolutions thereon and the statement made by the Finance Minister in the House on the 30th November, 1959."

The Minister of Finance (Shri Morarji Desai): Sir, I must apologise for not being able to be present throughout the debate that took place on the decisions of Government on the Pay Commission's recommendations. But I have carefully gone through the debate and I have acquainted myself with what has been said in criticism as well as in favour. It may not be possible for me to refer to all the points that have been made in this connection. But I hope to deal with the important points that were raised in this debate.

The one point that was made at the outset was that the Pay Commission has ignored the recommendations of the 15th Indian Labour Conference and

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